

Crl. Misc. Case No. 17/2019

06.04.2022

Learned Advocate for the Petitioner/Appellant has filed hajira.

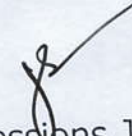
But the learned Advocate for the Petitioner/Appellant has not appeared for the hearing.

The present case has arisen from a petition u/s 5 of the Limitation Act, filed by the accused/appellant, praying to condone the delay in filing the appeal against the Judgment and Order dated 16.09.2019 passed in N.I. Case No. 12^C/2015.

This Crl. Misc. Case has been pending for hearing for more than two years. On 04.02.2022 and 04.03.2022, Orders were passed directing the learned Advocate for the Petitioner/Appellant to advance hearing/submissions in this case, but learned Advocate for the Petitioner/Appellant has not turned up for the hearing today. On the last date also, same was the case.

Therefore, I am constrained to dismiss this Crl. Misc. case for non-prosecution which I accordingly do.

Accordingly, this Crl. Misc. case stands dismissed and, consequently, Crl. Appeal No. 44(4)/2019 also stands dismissed.


Addl. Sessions Judge,

Addl. District & Sessions Judge
Dibrugarh